

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 2095
TO BE ANSWERED ON 24.12.2018

ST HOSTELS

2095. SHRI A.P. JITHENDER REDDY:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government assessed the state of hostels meant to accommodate students from tribal communities and if so, the details of the report released thereafter;
- (b) the action taken by the Government undertaken against those in-charge of hostels found in poor conditions;
- (c) the total number of hostels sanctioned and the total number of hostels operating, the total number permissible occupancy and the current occupancy of such hostels, the total number of staff sanctioned, post-wise as opposed to the current number of staff hired - details of above criteria, State-wise;
- (d) whether the Government used the allotted fund for construction of such hostels, if not, the steps taken; and
- (e) whether the Government plan on delegating the construction and administration of such hostels to State Governments by providing them funds for the same if so, the details of the plan and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH BHABHOR)

(a) to (e): Ministry of Tribal Affairs (MoTA) was running a separate scheme “Hostels for ST Girls and Boys” under which funds were provided to State Governments for construction of hostels as per following norms:

Funding Pattern	
Central Share	State Share
(i) 100% for girls hostel	--
(ii) 100% for boys hostels in LWE areas	--
(iii) 100% for UTs	--
(iv) 50% for Boys hostel in States.	50%
(v) 90% for Central Universities and remaining 10% by the Universities.	--
(vi) 45% for Universities other than Central Universities and 10% by the concerned universities.	45% (In case State does not contribute, the share is to be borne by the concerned universities.

The State/UT-wise details of the number of Hostel for the tribal students sanctioned by the Ministry of Tribal Affairs under the Scheme “Hostels for ST Girls and Boys” alongwith their strength is at **Annexure 1**. As a part of rationalization of schemes of the Ministry, it has been decided to subsume the intervention of the schemes of ‘Hostels for ST Girls and Boys’ under the Schemes of ‘Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)’ and ‘Grants under Article 275(1) of the Constitution’ from 2018-19 onwards. Under these schemes, receipt of proposal for construction of hostels is a continuous process. The proposal received from the State Government is appraised and approved by the Project Appraisal Committee (PAC) in the Ministry for funding depending upon the availability of funds under the relevant scheme(s). No. of Hostels sanctioned during last four years under the SCA to TSS and Grants under Art. 275(1) of the Constitution for creation of over 60000 seats is at **Annexure 2**.

Operation, maintenance and monitoring of hostels including recruitment of Staff etc. is the responsibility of the concerned States/UTs. Details regarding number of hostels in operation and current occupancy is

not maintained centrally. No specific assessment of hostels has been done by MoTA. Further, no State Government has formally communicated to MoTA about poor condition of tribal hostel. However, with a view to improve the facilities in the existing hostels, proposals received from State Governments are considered for funding under the schemes Special Central Assistance to Tribal Sub-Scheme (SCA to TSP), Grants under Article 275 (1) of the Constitution and Scheme for Particularly Vulnerable Tribal Groups (PVTG) for various interventions including construction of boundary walls, toilets and arrangement of drinking water etc. from time to time as per the demand of State Governments depending upon the availability of funds under the relevant schemes. Further, State Governments are asked to inform the occupancy status of the hostels. Officers while visiting States/UTs also ascertain the physical status of hostels and facilities therein from time to time.

Utilization of funds released to the States by the Ministry under the above mentioned schemes is a continuous process. Status of unspent balance lying with the State Governments under the Scheme “Hostels for ST Girls and Boys” as on 18.12.2018 is as under:

S. No.	State	Unspent Balance (Rs. in lakh)
1.	Maharashtra	1031.00
2.	Nagaland	795.95
3.	Rajasthan	1966.32
4.	Sikkim	460.29
5.	Tripura	432.00
Total:		4685.56

State Governments are regularly pursued for utilization of released funds and completion of the projects.

Annexure-1 referred to in reply to part (a) to (e) of the Lok Sabha Unstarred Question No. 2095 for answer on 24.12.2018

State-wise details of Hostels sanctioned alongwith occupancy capacity since 2002-03 to 2015-16

S. No.	Name of State/UTs	No. of Hostels sanctioned	Occupancy Capacity (No. of Seats)
1	Andhra Pradesh	59	7251
2	Arunachal Pradesh	36	1921
3	Assam	09	700
4	Chhattisgarh	95	3853
5	Gujarat	143	10471
6	Himachal Pradesh	12	976
7	Jammu & Kashmir	02	200
8	Jharkhand	81	5700
9	Karnataka	37	1681
10	Kerala	17	1300
11	Madhya Pradesh	283	14330
12	Maharashtra	26	3250
13	Manipur	59	2168
14	Meghalaya	12	400
15	Mizoram	10	640
16	Nagaland	33	11100
17	Odisha	369	33840
18	Rajasthan	180	8900
19	Sikkim	3	425
20	Tamil Nadu	08	400
21	Tripura	53	3650
22	Uttrakhand	02	200
23	Uttar Pradesh	03	
24	West Bengal	08	560
25	D. & N. Haveli	05	600
Total		1545	114516

Annexure-2 referred to in reply to part (a) to (e) of the Lok Sabha Unstarred Question No. 2095 for answer on 24.12.2018

No. of Hostels sanctioned during under the SCA to TSS and Grants under Art. 275(1) of the Constitution during last three years and current year

S No.	State	2014-15		2015-16		2016-17		2017-18	
		No. of Hostels sanctioned	Fund Released (Rs. in lakh)	No. of Hostels sanctioned	Fund Released (Rs. in lakh)	No. of Hostels sanctioned	Fund Released (Rs. in lakh)	No. of Hostels sanctioned	Fund Released (Rs. in lakh)
1.	Arunachal Pradesh	4	800.00	10	250.00	13	2178.00	4	1102.26
2.	Assam	-	-	-	-	15	750.00	-	-
3.	Bihar	-	-	-	-	4	804.58	1	0.00*
4.	Chhattisgarh	13	2645.67	13	5144.00	6	410.00	-	-
5.	Jammu & Kashmir	-	0.00	17	1700.00	-	-	14	1200.00
6.	Jharkhand	25	2000.00	44	6142.00	-	-	11	4810.00
7.	Karnataka	-	-	-	-	27	1876.12	4	1400.00
8.	Kerala	1	250.00	3	500.00	-	-	-	-
9.	Madhya Pradesh	23	4000.00	-	0.00	-	-	-	-
10.	Maharashtra	7	1600.00	-	246.00	-	-	-	-
11.	Manipur	-	-	-	-	-	-	6	600.00
12.	Meghalaya	2	190.00	2	350.00	4	1000.00	-	-
13.	Mizoram	3	574.70	-	0.00	14	572.74	-	-
14.	Nagaland	5	300.00	10	250.00	6	835.66	8	675.38
15.	Rajasthan	19	3132.00	6	1500.00	3	1600	9	900.00
16.	Sikkim	3	261.25	-	0.00	-	-	-	-
17.	Telangana	2	126.00	-	0.00	-	-	-	-
18.	Uttar Pradesh	1	222.94	-	0.00	-	-	-	-
19.	Uttarakhand	1	75.00	1	200.00	-	-	-	-
20.	West Bengal	1	1607.50	10	1000.00	5	750.00	-	-
Total		110	17785.06	116	17282.00	97	10777.10	57	10687.64
